

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MRS. RACHNA GUPTA

Civil Appeal No(s). 9036/2011

STATE OF U.P. & ORS.

Appellant(s)

VERSUS

M/S. R.N. PRODUCT

Respondent(s)

Date : 06/08/2015 This appeal was called on for hearing today.

For Appellant(s)

Mr. Abhinav Kr. Malik, Adv.
Mr. Ravi Prakash Mehrotra, Adv.

For Respondent(s)

Ms. Shruti, Adv.
Mr. M. P. Shorawala, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent has been served and duly represented.

None of the parties have filed the statement of case.

Since it is no more a mandate after the amendment in the Supreme Court Rules, 2013 and in that circumstance, the List of dates already submitted is presumed to have been accepted.

The appeal stands complete, in the given circumstances.

Registry to process to list the same before the Hon'ble Court, as per rules.

(RACHNA GUPTA)
Registrar